

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:66

ANSWERED ON:22.11.2006

UNGA RESOLUTION TO COUNTER TERRORISM /HUMAN RIGHTS ABUSES

Baxla Shri Joachim;Scindia Shri Jyotiraditya Madhavrao

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether a resolution was adopted at the recent UN General Assembly (UNGA) session to curb and control the threat of terrorism and prevent human rights abuses;
- (b) if so, the details thereof and the obligations accruing to the UN-member States therefrom;
- (c) the steps taken by the Government in this regard;
- (d) whether India has not registered its support to the UN resolution to observe 27th January as 'Holocaust Memorial Day';
- (e) if so, the rationale behind the said decision; and
- (f) the names of such countries who have also put on hold their support to this resolution?

Answer

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE)

(a), (b) & (c) The United Nations General Assembly adopted during the recent and 60th session (2005-06) the following resolutions relating to terrorism and prevention of human rights violations while countering terrorism:

- (i) 'United Nations Global Counter-Terrorism Strategy'
- (ii) 'Measures to eliminate international terrorism'
- (iii) 'Protection of human rights and fundamental freedoms while countering terrorism'

The above UN General Assembly resolutions are recommendatory in nature and non-binding, and serve as guiding principles for the Member States in their efforts to combat terrorism and to protect human rights while countering terrorism.

(d) Resolution 60/7 on 'Holocaust Remembrance' designates January 27 as an annual international day of commemoration in memory of the victims of the holocaust. India joined in the unanimous adoption of this resolution on November 1, 2005.

e) Does not arise.

f) Does not arise.